

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 20/(MAH)/2012  
CA No.

CORAM:

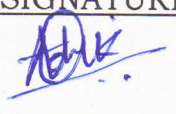
Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: Mr. Babulal K. Jain  
V/s.  
M/s. Neon Laboratories Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
5	Adwait Kulkarni For M/s. Purmand & Co. Advocates for Petitioners	Advocate	

Order

CP No. 20/397-398/CLB/MB/MAH/2012

At request of the Petitioner adjournment is given on the ground that a mediator has  
been appointed by Hon'ble High Court of Bombay in a litigation related to this subject matter.

List this matter for hearing on 16.12.2016

sd/-

**B.S.V. PRAKASHKUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)